

# TRIPURA GAZETTE



*Published by Authority*

## EXTRAORDINARY ISSUE

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*Agartala, Tuesday, February 15, 2022 A. D., Magha 26, 1943 S. E.*

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PART--III-A-- Ordinances promulgated by the Governor of  
Tripura under the Constitution of India.

GOVERNMENT OF TRIPURA  
LAW DEPARTMENT  
SECRETARIAT : AGARTALA

NO.F.8(20)-Law/Leg-I/2020/

Date, Agartala, the 2nd February, 2022

### NOTIFICATION

The following Ordinance is promulgated by the Hon'ble Governor of Tripura on 1<sup>st</sup> of February, 2022 with instructions from the Hon'ble President of India vide order No.14/31/2020-Judl. & PP dated 03.01.2022, of the Ministry of Home Affairs (J & PP Section) and is hereby published for General information.

(Sopan Chaudhuri)  
Deputy Secretary, Law  
Government of Tripura

THE TRIPURA ORDINANCE NO. 6 OF 2020.

**THE FACTORIES (TRIPURA AMENDMENT) ORDINANCE, 2020**

[Promulgated by the Governor of Tripura with the instruction from the Hon'ble President, in the seventy first year of the Republic of India]

**An  
Ordinance**

to amend the Factories Act, 1948 ( Central Act No. LXIII of 1948), in its application to the State of Tripura.

**WHEREAS**, in order to create more economic activities and employment opportunities in factories and for development of infrastructure etc. in the State of Tripura;

**AND WHEREAS**, it is felt expedient to amend the Act to provide exemption from the applicability of certain Sections in public interest for a period of one thousand days to new factories in the State of Tripura;

**AND WHEREAS**, the Tripura Legislative Assembly is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

**NOW, THEREFORE**, in exercise of power conferred by clause (1) of Article 213 of the Constitution of India, Governor of Tripura is please to promulgate the following Ordinance, with the instruction from the Hon'ble President of India, as required under Proviso (b) to the aforesaid Article:-

**1. Short title, extent and commencement:**

- (1) This may be called the "The Factories (Tripura Amendment ) Ordinance, 2020" ;
- (2) It shall come into force on the date of its publication in the Tripura Gazette.

**2. Amendment of clause (m) of Section 2:**


In the Factories Act, 1948 (here-in after referred to as Principal Act) in its application to the State of Tripura, in Clause (m) of Section 2 –

- (1) The expression "ten or more workers" in sub-clause (i) shall be substituted with the expression "twenty or more workers",
- (2) The expression "twenty or more workers" in sub-clause (ii) shall be substituted with the expression "forty or more workers".

**3. Insertion of New Section 5A:**

In the Factories Act, 1948, in its application to the State of Tripura, after Section 5, a new Section 5A shall be inserted as follows:

<p>Power to exempt in public interest.</p>	<p>“5A Where the State Government is satisfied in the public interest that it is necessary to create more economic activities and employment opportunities, it may, by notification on the Official Gazette, exempt, subject to such conditions as it may think fit, any <b>new factory</b> or class or description of <b>new factories</b> which are established and whose commercial production start, from all or any of the provisions of this Act for a period of <b>one thousand days</b> from the date on which such commercial production start.</p> <p>Explanation: For the purpose of this section, the expression “new factory or class or description of new factories” means such factory or class or description of factories which are established and whose commercial production start within a period of <b>one thousand days after the commencement</b> of the Factories (Tripura Amendment) Ordinance, 2020”.</p>
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RAMESH BAIS  
Governor, Tripura.

(Ramesh Bais)  
Governor of Tripura



(Satyadeo Narain Aryal)  
Governor of Tripura



(SOPAN/CHAUDHURI)  
Deputy Secretary, Law  
Government of Tripura